180 Written Answers to		[RAJYA SABHA]	Unstarred Questions
1	2	3	4
17,	Meghalaya	0	3
18.	Odisha	Ó	8
19.	Punjab	5.	4
20.	Rajasthan	5	19
21.	Tamil Nadu	15	14
22.	Uttar Pradesh	6	16
23,	Uttarakhand	0	2
24.	West Bengal	3	7

Approval of Delhi Urban Mass Transport Authority

1178. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether Government has received any application from Delhi Government requesting for granting of approval for establishment of New Transport Authority in the name of Delhi Urban Mass Transport Authority;
 - (b) if so, the details thereof;
- (c) whether it is a fact that there is any gap of information between the Delhi Transport Authority and Delhi Traffic Police in enforcement of provisions of Motor Vehicles Act in this regard;
 - (d) if so, the details thereof; and
- (e) the steps being taken by Government in response to the request of Delhi Government?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI TUSHARBHAI CHAUDHARY): (a) and (b) The Government of National Capital Territory of Delhi forwarded a legislative proposal, namely, "The Delhi Urban Mass Transit Authority Bill" to the Ministry of Home Affairs for 'prior approval' of the Central Government. The objective of this Bill is to constitute an authority to be called the Delhi Urban Mass Transit Authority for the comprehensive

planning development, operation, management and regulation of mass transit facilities under unified structure in the National Capital Territory of Delhi and for matters connected therewith. The draft Bill is being examined by Ministry of Home Affairs in consultation with the Government of National Capital Territory of Delhi and the Ministry of Law and Justice.

(c) to (e) The objective of the Delhi Urban Mass Transit Authority Bill is to institutionalise integration of various functions related to transport by constituting Delhi Urban Mass Transit Authority and devolving requisite authority for the responsibilities proposed to be entrusted to the Authority.

Expansion of NH-17

1179. SHRI SHANTARAM NAIK: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- the status of expansion of National Highway 17 (NH-17) passing through (a) Goa (North-South);
 - (b) whether any proposal has come from the State of Goa in this regard;
- whether it is a fact that the State of Goa clandestinely proposes to take over the NH-17, and that the State Government is encouraged due to initial positive reaction of the Ministry; and
 - the details of the earlier project, which has been dropped? (d)

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI TUSHARBHAI CHAUDHARY): (a) to (d) The stretch of National Highway 17 (NH-17) passing through the State of Goa is presently vested with State Government of Goa for development and maintenance. No proposal has been received from the State Government of Goa for expansion of NH-17. Earlier, widening of National Highway-17 was taken up by NHAI under NHDP-III and NHAI had issued a Letter of Acceptance (LoA) to the concessionaire. But due to unresolved issues of land acquisition etc., the LoA was withdrawn by NHAI.

Declaration for Kodad-Jagityal stretch as NH in Andhra Pradesh

1180. SHRIMATI GUNDU SUDHARANI: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

whether it is not a fact that Kodad-Khammam-Thorrur-Warangal-Jagityal (a)